



Winter office: November-April
Parivesh Bhawan, Gladhi,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

**Consultant (Judicial),
Hon'ble National Green Tribunal, (P.B)
New Delhi.**

No. PCB/NGT/133/022/811-813

Dt. 15-12-2022.

Sub: - O.A No. 796/2022 order dt. 07-11-2022 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi titled Kua Versus Union of India & Ors.
Ref.: Consultant (Judicial) (NGT) email dt. 11-11-2022.

Sir,

In compliance to the Hon'ble National Green Tribunal order dt.07-11-2022 in OA No. 796/2022 titled **Kua Versus Union of India & Ors.**, kindly find enclosed herewith the report with respect to respondent no.2 i.e. Chairman, J&K State Pollution Control Board in this regard.

The reply may kindly be taken on record and placed before the Hon'ble NGT for consideration please.

Yours faithfully,

Encl: (As above)

(K. Ramesh Kumar) IFS
Member Secretary
JKPCC, Jammu. 15/12/22

Copy to the: -

1. Sh. G.M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.
2. PA to Chairperson, J&K PCC for kind information of Chairperson.

**Report w.r.t Hon'ble NGT order dt. 07-11-2022 in OA 796/2022
titled as Kua Versus Union of India & Ors.**

Background:

Hon'ble NGT in its order dated 07-11-2022 in OA 796/2022 has directed the respondents to file their response / reply to the allegations made in the Original Application no. 796/2022.

Accordingly, the District / Divisional Officer J&K Pollution Control Committee Ramban has submitted a detailed report in this regard endorsed and duly submitted by the Regional Director, J&K Pollution Control Committee, Jammu and the summary of detailed report is reproduced as under:

1. That Hot Mix Plant of 40-60 TPH capacity is installed by 52 RCC GREF temporarily on private land for road specific work for carrying out surface work on Ramban-Gool Road.
2. That unit got consent to operate (Fresh) in year 2013 and submitted NOCs from nearby residents, Sarpanch, Panchs, Block Medical Officer Gool, Headmasters of Govt. Middle School Hrog and Dharmkund and letter from DFO Forest Division Mahore addressed to Conservator Forest West Circle regarding distance and latest consent to Operate (Renewal) was issued and valid up to July 2023.
3. That unit holder has installed wet scrubber and stack of about 30 feet height with the Hot Mix Plant. Three chambered settling tank for the scrubbed water also exists and the water after settlement in the chambers is re-circulated in the wet scrubber. The settled scrubbed material is cleaned and taken away for filling and no waste water from the settling tank is discharged outside. A tin sheet wall alongside the Ramban Gool road in about 150 feet length is erected and natural grown up plants exists along the other boundary side with water sprinkling on inner circulation area.

4. That there are 30-40 scattered house/structures within 500 meters at relatively higher/lower elevations and most of these are not visible from the site being the mountainous/hilly area and Hot Mix Plant is made operational during day time only and for limited period. As communicated by 52 RCC GREF dated 16-11-2022, it was operational for 36 days during financial year 2021-22 and during current year 17 days and there is no complaint received by the inhabitants of the area against the operation of Hot Mix Plant.
5. The Hot Mix Plant has been installed being in service for the betterment and connectivity of Army and Local population.

The Detailed Report submitted by District / Divisional Officer Pollution Control Committee Ramban and endorsed by Regional Director, J&K Pollution Control Committee Jammu is enclosed as Annexure 'A'.



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
 Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.
 Email: regionaldirectorjkspcbmu@gmail.com Tel/Fax 0191-2476926

Member Secretary,
J&K Pollution Control Committee,
Jammu.

No: PCC/RDJ/SA-NGT/ 3926

Date: 21-11-2022

Sub: Hon'ble NGT matter titled Kua Versus Union of India & Ors.
Ref: Central Office no. JKPCC/NGT/133/022/920-23 dated 11-11-2022.

Sir,

With regard to the references and subject cited above, kindly find enclosed herewith detailed report received from Divisional Officer PCC Ramban vide no. PCC/DO/Rbn/2022/165 dated 17-11-2022. The report is as under:

1. That Hot Mix Plant of 40-60 TPH capacity is installed by 52 RCC GREF temporarily on private land for road specific work for carrying out surface work on Ramban-Gool Road.
2. That unit got consent to operate (Fresh) in year 2013 and submitted NOCs from nearby residents, Sarpanch, Panchs, Block Medical Officer Gool, Headmasters of Govt. Middle School Hrog and Dharmkund and letter from DFO Forest Division Mahore addressed to Conservator Forest West Circle regarding distance and latest consent to Operate (Renewal) was issued and valid up to July 2023.
3. That unit holder has installed wet scrubber and stack of about 30 feet height with the Hot Mix Plant. Three chambered settling tank for the scrubbed water also exists and the water after settlement in the chambers is re-circulated in the wet scrubber. The settled scrubbed material is cleaned and taken away for filling and no waste water from the settling tank is discharged outside. A tin sheet wall alongside the Ramban Gool road in about 150 feet length is erected and natural grown up plants exists along the other boundary side with water sprinkling on inner circulation area.
4. That there are 30-40 scattered house/structures within 500 meters at relatively higher/lower elevations and most of these are not visible from the site being the mountainous/hilly area and Hot Mix Plant is made operational during day time only and for limited period. As communicated by 52 RCC GREF dated 16-11-2022, it was operational for 36 days during financial year 2021-22 and during current year 17 days and there is no complaint received by the inhabitants of the area against the operation of Hot Mix Plant.

Submitted for information and necessary action at your end please.

Yours faithfully,

Encl:- As above

(Sat Paul) ICS
 Regional Director

[Handwritten Signature]
 21.11.2022



Office of the Divisional Officer
Pollution Control Committee
Ramban

The Regional Director
J&K Pollution Control Committee
Jammu.

No: PCC/DO/Rbn/2022/165

Dated: 17.11.2022

Sub: - **Hon'ble NGT matter titled Kua versus Union of India & Ors.**

Ref: Your office No. PCC/RDJ/NGT/OA-796/2022/3799-3800 dated 12.11.2022

Sir,

In compliance to the reference referred above wherein copy of O.A. No. 796/2022 and Hon'ble NGT order dated 7.11.2022 was enclosed and it was directed to examine the matter and submit detailed report. On examining of same, it is observed that the applicant has alleged that the respondent No. 4 (Commanding Officer 52 RCC GREF) has installed a Hot Mix Plant in the vicinity of village Haroge Sumber without adopting due process by way of fraud managed the consent from respondent No. 2 (Chairman State Pollution Control Board) and respondent No. 2 and 3 (Deputy Commissioner, Ramban) without any verification as well as spot inspection and in violation of the rules framed by Govt. for the installation of Hot Mix Plant issued the consent certificate and endangered the life of whole public and consent issued by respondent no. 2 requires to be cancelled/declared null and void to protect human life and environment. It is claimed that the natural water channels and ponds in the village has been affected/polluted due to running of HMP. It is also mentioned that Govt school is at approx. 300 meters from the HMP and village Sumber Haroge is having population of approximately 2000 souls and 90% of the population of area has been affected and suffering from many respiratory disorders/diseases and further pet animals i.e sheep, goats, buffaloes etc. Consuming the water as well as toxic substances and chemicals emanating out of said HMP and due to it 2-3 animals are dying daily. Accordingly, the detailed report is submitted as below:

1. The Hot Mix Plant of 40-60 TPH capacity is installed by 52 RCC GREF temporarily on private land for road specific work only at Km 24.800 (Lat- 33.247909, Long- 75.122393) i.e for carrying out surface works on Ramban-Gool Road and the operation of same to be stopped and shifted after completion of works.
2. The 52 RCC GREF got consent to operate (Fresh) in the year 2013 and submitted NOCs from nearby residents, Sarpanch, Panchs, Block Medical Officer Gool, Headmasters of Govt Middle School Harog and Dharmkund and letter from DFO Forest Division Mahore addressed to Conservator Forest west circle regarding the

Handwritten notes:
JA/SANBIT
letter report
to m s Air
R
D(S)

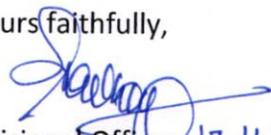
J&K State Pollution Control Board
(JAMMU)
Receipt No. 4052
Dated 19/11/22
No. of Photographs ... 158

distance of demarcated forest from proposed site. The above consent and NOCs enclosed as **Annexure-I**.

3. The latest Consent to operate (Renewal) after inspection of the unit, was issued and is valid upto July 2023. Copy enclosed as **Annexure-II**.
4. The unit holder has installed wet scrubber and stack of about 30 feet height with the Hot Mix Plant. Three chambered settling tank for the scrubbed water also exists and the water after settlement in the chambers is re-circulated in the wet scrubber. The settled scrubbed material is cleaned and taken away for filling and no waste water from the settling tank is discharged outside. A tin sheet wall alongside the Ramban-Gool road in about 150 feet length is erected and natural grown up plants exists along the other boundary side. Water sprinkling on inner circulation area as pollution preventive measure is also done. As per the latest self monitoring report (SMR) dated 18.6.2022 for ambient air quality and ambient noise monitoring submitted by the unit holder, the observed parameters were reported within limits. SMR and Photographs enclosed as **Annexure-III**.
5. There are about 30-40 scattered house/structures within 500 meters at relatively higher/lower elevations and most of these are not visible from the site being mountainous/hilly area. The govt school Hadog is at approx. distance of 500 meters and at higher elevation.
6. The Hot Mix Plant is made operational during day time only and for limited period during the year. As per letter from 52 RCC GREF dated 16.11.2022, it was operational for 36 days during financial year 2021-22 and during current year i.e 2022-23 to till date for 17 days only. As per this office record, there is no complaint received by the inhabitants of the area against the operation of the Hot Mix Plant (needs to be verified at Regional office also). Letter from 52 RCC GREF is enclosed as **Annexure-IV**.

Hence submitted please.

Yours faithfully,


Divisional Officer 17.11.2022
PCC, Ramban.

NO Objection Certificate
(NOC)

Certified that we the Residents of the Harrog Area of Teh and Distt Ramban do not have any sort of objection if the Beacon deptt 52 will start a plant of Crusher or Tarcoal in the land bearing Khasra NO 601/518 as all sorts of Residential areas viz. Homes, schools Hospitals etc.

lies beyond the range which cannot be effected by the said plant.

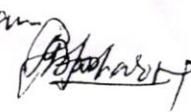
The difference ranges between $1\frac{1}{2}$ kms to 2 kms. between the plant & the residential area.

Hence No Objection Certificate is hereby given by the residents of the Harrog ^{Area} in this behalf.

Name of Residents:

- | | |
|-----------------------|---|
| (1) Ab. Khalib To. | (6) Ab. Lelief. |
| (2) Mshd Yousi Jetro. | (7) Md.  |
| (3) Nazis Ahmed Ch. | (8) Shah Mshd Ch. |
| (4) Ghulam Mshd Ganie | (9) Md. Yakub w/s. |
| (5) Mshd Amin | P. W. D. |

Block Project
Congress Office

(10) Gomi Choudhary 26 - Mohd Rafiq S/o
Mohd Raazim 

(11) Lal An Choudhary 27 - Mohd Raazim S/o
Habib 

(13) Kunal 28 - Mohd Amin-nade 

(14) Ab. Rasheed Malik 29 - Jamid-Din
30 Mohd Shifa 

(15) Chuni Lal 31 - Zamzhi Bak 

(16) Beethi Singh Tr. 32 - Abdul Rashid

(17) Khadam-Hussain
Khadam Hussain

(18) Md. Farooq Ganie U.S. 13

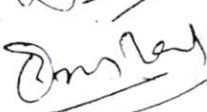
(19) Md. Hanif Ganie M.H.G

(20) Md. Mushtaq Ganie U.S. 13

(21) Gul Md. Ganie U.S. 13

(22) Md Talib Ganie 

(23) Beethane Singh 

(24) Om Singh - 

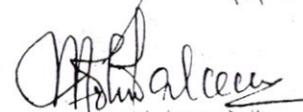
(25) Mohd Yusuf Ganie 

It is certified that
Residents included
Number Don are
Certified for above.
Said Plant in Land
under Khasra
No 601/578

Sanam
Numberdar H 173
Hauz, Daa



M. Rafiq



Nazam Masjid Sharief
Champran

10. Nizam Ahmad

10. Nizam Ahmad. S/o ZAMEED

12. Gh. Hussain

13. Mohd Mansur

14. As Latif

15. Mohd Aman

16. Mohd Khalid

17. Haji Md. Ruslan Ali

18. Shabir Ahmed

19. Basheerat Ali

20. Basheerat Hussain Chowdhry

21. Haji Nazirullah

22. Mohd Aminan

No. objection Certificate

Certified that we the Residents of the "Sarian" village Fambote, Area Teh. & Dist. Ramban do not have any sort of objection if the Beacon Dept. (35 TFS R.C.C) Gool Ramban Road will be start a Tur Coal plant in the land of Mr. Md. Saleem & Mr. Md. Rafiq R. Harnye Teh. & Dist. Ramban bearing Khassara No:- 607/518. As all sorts of Resident areas viz. Sarian, Karasi, Gijallah, Parlanke etc. lies beyond the range which can be effected by the said plant

The Residential Homes, Hospital, Sheep Quater Schools, Masjid, Manders, Madrasa etc are not effected by said plant

The difference ranges between 2 1/2 km to 2 km below the plant as the Residential Areas

Hence NO Objection Certificate is here issued by the Resident of the said areas This behalf

1. Haji ^{30/10/20} Ab. Rashid ^{MD} 5. Md. Shefi Chouda

2. Haji. Md. Meqam ^{MD} 6. Md. Faeed

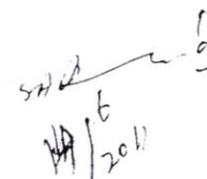
Office of the Village Education Committee

N. C. C.

"To Whome it may Concern"

It is Certified that we the Education Committee's members of Asa Harroge Teh Ramban Dist Ramban do not have any sort of objection of the Beeson Dept. R.C.C. 52. Will start a plant of Tareal in the Land bearing Khasara No:- 601 at Harroge beyond the orange which Com. SIB be affected by the said plant

Hence No objection Certificate is here by given by the members of V.E. C. in this behalf.

1. Convenor Haji Ab. Rashid.  14/6/2011

2. Mohd Rafiq  14/6/2011

3. Dpd. Farooq Bakamul. 

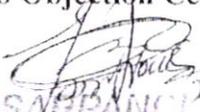
4. Jamal-ul-Din →
Kamar. 

5. Nazir Ahmad.

TO WHOM IT MAY CONCERN

There is no objection to peoples of area by installing a HOT MIX PLANT at Km
24.800 on Ramban -Gul Road for development works of road.

In view of above , No Objection Certificate is issued in favour of Deptt.


SARPANCIPAL
PANCHAYAT HADWA
SANGALDAN

Dated:

1. To be enclosed with SOC of PCB
2. E2 for na pl



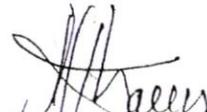
2000/11118/E2

Office of the Sarpanch
"Pvt Halga - upper Sumbar."
To, Whom it may Concern
No. Objection Certificate

Note Sheet

It is Certified that I have no any
objection if the department of
Beacon-52 P.C.C (Green)
Ramban-Gul. 35712 will be start
a Tar Coal plant in land bearing
Khasara NO: 60/518. lies beyond the
range which cannot be effected by
the said plant.

Hence this n.o.c is issued
in favour of said Dept. for further a/a.


T. S. Thakur
Sarpanch Pvt. Halga
Upper Sumbar
29/8/2011

"To, whom it may concern"

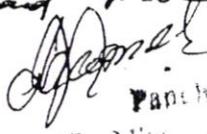
Office of the Panch ward no:- 8. Halga.

It is certified that I ~~was~~ Ahmed
S/o Mr. Zamdi Ro. Harroge Chappan Ichda
Distt. Ramban. as the Panch of Ward No: 8
Harroge Pst. Halga upper (Subor. W/NO:- 8.

(Do not have any sort of objection if the
Department of BEACON. R.C.C. 52. GREEF-35
Ramban ^{Govt.} Start a ~~Cessure~~ Tor coal in
601 ^{Plant} the land bearing
Khasra No:- 518 Lais ~~to~~ beyond
the Range which cannot be effected by the
Said Plant ^{Govt.} So the Range 600 feet away from the Plant

All the Buildings & Residential houses
Mosques (Mazjids) Darasgah, Schools etc,
are not affected by the said ~~plant~~,
Hence this note is issued in full of the Deptt

for n/a -


Panch
Ch. Nizam Ahmed
W. No. 8 Harroge
Halga Pst. Upper Sumber

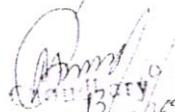
Office of the Panch ward No: 6
Pvt. Halga Fambote

No. Objection Certificate

It is Certified that I have no any
Boards of objection if the Beacon Dept.
35 TF R.C.C. 52 (Gravel) Start a Tar
Coal plant in the land of Mrs. Md.
Saleemah wife Md. Rafiq. The
land Bearing Khasara NO:- $\frac{601}{518}$
which is approximately $\frac{1}{2}$ km
away from the Resident's homes
of any area C. Fambote.

The residents of this area also have
no any objection if the Said Depart-
ment Start the said plant for consideration
of developing the Rambam, Gool Road.

Hence this N.O.C is given to the
Said Dept. for favour of mya.


Rafiq
Panch
Pvt. Halga Fambote

To, Whome it may Concern

No objection Certificate

Office of the Nambardar Halga Nambardar Sumber
Hall Hassoge - upper.

Certified that I Nambardar upper Sumber (Hassoge) Area
of Teh in Distt. Rambam do not have any sort of objection
if the Boreen depth. 52 R.C.C (35 TF) Rambam-Govt ^{authority}
will be start a plant of Terr Coal in the land
bearing khasara No. 601/518. As all sorts of Residential
areas viz. Homes, Schools Hospitals, Mandar. Rambam
plane ~~at~~ just lies beyond the Range which cannot be
served by the said plant. The differin range between
 $1\frac{1}{2}$ km the plant & the Residential Area.

Hence this N.O.C is issued in favour of
Said Depth for action

7/17/2011
6/17/2011

GOVT , SUB- DISTRICT HOSPITAL GOOL.

TO WHOM IT MAY CONCERN

There is no objection to health of peoples of area by installing a HOT MIX PLANT
At Km 24.800 on Ramban – Gul Road of development works of road. in view of above.
No Objection Certificate is issued in favour of Deptt.

Dated :- 29/11/2011

~~Block Medical Officer~~
~~Block & F. Welfare~~
~~Health Officer~~
Gool (Ramban)
District Ramban (J&K)

1. To be enclosed with soc of PCB
2. f₂ - For na pl.

Q
03/12

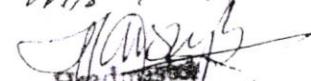
OFFICE OF THE HEADMASTER GOVT. MIDDLE SCHOOL
DHARAMKUND (DISTT. RAMBAN)

Ref. No. MSD/2011/117

Dated 16-09-2011

To Whom it may Concern..

Certified that We have no objection regarding the Tar-col plant that Beacon Deptt. is going to set up at Chapran village Hasooq which is atleast four kilometers away from our institution


Headmaster
Govt. Middle School
Dharamkund (Ramban)

Office of the Headmaster

Govt. Middle School

Harros (HARROS) (GOOL)

Ref. No. 323

Dated 13/12/11

N.O.C

To whom it may concern

I have no objection if a Tar Coal plant is installed/established by the Concern Department some 600mts away from the School area.

Hence NO Objection Certificate is hereby given to this behalf.


Headmaster
Govt. Middle School
Harros

OFFICE OF THE DIVISIONAL FOREST OFFICER,
MAHORE FOREST DIVISION, DHARMARI

The Conservator of Forests,
West Circle, Rajouri

Subject: - NOC for running 40-60 TPH HMP at km 24.800 on Ramban-Gool road in Village Harog.

Sir,
In this connection, it is submitted that 52 RCC (GREF) has approached this office vide their letter No: 2000/HMP/11/E2 dated: 28/12/2011 (copy enclosed) for obtaining NOC for installation of Hot Mixing Plant for the up-gradation of Ramban-Gool road. Accordingly the Range Officer, Gool was asked vide this office No: MFD/DFO/786 dated: 04/02/2012 for report. The Range Officer vide his No: 134/GR dated: 02/09/2012 (copy enclosed) has reported as under:-

1. That the proposed plant shall be installed in the private land in village Harog.
2. That the demarcated forest is more than 1500 meters away from the proposed site.
3. That as admitted by the agency, the plant shall be fitted with effective Pollution Control devices.
4. That the plant is intended for up-gradation/black topping of Ramban-Gool road which otherwise is in a very pathetic condition.

Hence submitted for information and further necessary action at your end please.

Yours faithfully,

MR Khan
Divisional Forest Officer
Mahore Forest Division
Dharmari

Encl: Two leaves.

1. Copy to Executive Engineer (Civil) Officer Commanding 52 Road Construction Company (GREF) C/o 56 APO for information please.
2. Copy to Range Officer, Gool for information.

ce - P
Divisional Forest Officer
Mahore Forest Division
Dharmari

working of the printer
[Signature]



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/22062968647 of 2022

Date:- 06/10/2022

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Mukul Vashisht

M/s GREF Hot Mix Plant , Harog

52 RCC GREF C/o 56 APO Batote

Ramban (registered with DIC registration No. nil dt: 22-11-18)

for a period upto **July 2023** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
- The consent granted is valid for the manufacturing of the products / by-products having consented quantity as mentioned below with capital investment of Rs. 28 lacs.

S No.	Products/By-Products Name	Maximum Quantity	Unit
01	Bitumen Concrete	60	Tonnes/Hour.

The emissions or discharge of environmental pollutants from the hot mix plant shall not exceed the relevant parameters and standards specified under respective schedules of the environment (protection) Act 1986.

3. Compliance under Water Act:

- Sewage Effluent** : The project proponent to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- The daily quantity of sewage effluent from the unit shall not exceed from 0.3 KLD.
 - The daily quantity of water consumption shall not exceed 05 KLD.
 - Waste water generated from the unit shall be disposed through soakage pit and septic tank.
- c. The project proponent shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4. Compliance under Air Act:

- a. The project proponent shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The project proponent has to operate stack (s) of the following specification:

S.No	Stack attached to	Fuel	Qty. (Lts.)
1	Hot Mix Plant	HSD	

The project proponent has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	Dust Containment bags , Water sprinkling system , Wet Scrubber Gravity dust settling chamber , Pollution control devices as applicable under Environment Protection Act 1986.

5. The project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The project proponent shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The project proponent shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the unit .

8. The project proponent shall comply with the additional conditions as stipulated below :-

- The Consent is valid for the **Operation of unit only**. The project proponent can only manufacture products, at the rate of production as mentioned in consent order.
- The project proponent has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
- Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.
- The project proponent shall be liable to pay compensation in case any damage is caused to the environment.
- The project proponent shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- The unit shall be under surveillance monitoring of J & K Pollution Control Committee.
- The project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.



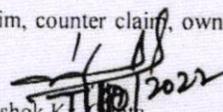
vii. The project proponent shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.

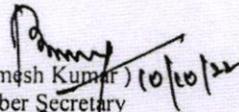
ix. **Specific conditions :**

1. The project proponent has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
2. The unit must be operated only during day hours i.e. from **8.00 am to 6.00 pm**.
3. The project proponent shall have an authorized source of water and shall ensure that waste water is not discharged in to any water body . Necessary no objection certificate with regard to extraction of ground water shall be obtained from concerned Chief Engineer , Jal Shakti Department.
4. This consent is issued subject to the condition that the project proponent shall submit analysis report of emissions emitted from the unit on every six months basis. Being project specific the project proponent shall dismantle the Hot mix plant after completion of project work.
5. In case of any receipt of public complaint the Hot Mix Plant shall be closed.

x. The project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.

xi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


Ashok K. Gupta
Asstt Env. Engineer


(K. Ramesh Kumar)
Member Secretary

Copy to the :

1. Regional Director PCC Jammu_ for information and ensure the implementation of conditions as above.
2. General Manager DIC Ramban for information.
3. D.O PCC Ramban with the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K PCC for the information of Chairman.
5. M/s GREF Hot Mix Plant Harog Batote Ramban for information.
6. Office file

The unit holder may download the list of standards from website jkpcb.nic.in and jkocmms.nic.in and be comply under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document of JKPCB



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



Contact : 491 - 9810249870

EKO PRO ENGINEERS PVT. LTD.

Environmental Consultants and Analytical Laboratory
(An ISO 9001:2015 Certified Company)

Office & Laboratory : 32/41, South Side of G. T. Road, UPSIDC Industrial Area, Ghaziabad - 201 009 (Delhi-NCR) INDIA
Contact No., 9711159210, 9810240837, 9810240678 E-mail: eko@ekopro.in, ekoproengineers@gmail.com, website: www.ekopro.in

TEST REPORT

Stack Emission Analysis

Test Report No. : EKO/226/140622

Issue Date : 18/06/2022

Issued To

: OFFICER COMMANDING
52 RCC (GREF), c/o 56 APO
Balote, Distt. Ramban
J & K

Sample Description	: Stack Emission
Sample Drawn on	: 13/06/2022
Sample Drawn by	: EPEPL (Mr. Vimal Kumar)
Sample Received on	: 14/06/2022
Time of Sampling (minutes)	: 30.0
Sampling Location	: Near Hot Mix Plant
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/06/2022 To 18/06/2022
Source of Emission	: Stack Attached To Hot Mix plant
Capacity	: 60 TPH
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.30
Height of Stack from Ground Level (meter)	: 9.5
Height of Stack from Roof Level (meter)	: -
Height of Sampling Location (meter)	: 6.0 From Ground Level
Type of Fuel Used	: Electricity
Fuel Consumed per hour	: NA
Ambient Temperature (°C)	: 37.0
Stack Temperature (°C)	: 62.0
Average Velocity of Flue Emission (m/sec)	: 5.6
Average Flow Rate (lpm)	: 24.5
Control Measures (if any)	: APCS
Remark (if any)	: Quantity of Emission (Nm ³ /hr) = 1268.2

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per EPA-1986 Schedule -VI Part-D
1	Particulate Matter (as PM)	IS: 11255 (P-1)	61.9	mg/Nm ³	150.0
2	Sulphur Dioxide (as SO ₂)	IS: 11255 (P-2)	20.4	mg/Nm ³	-
3	Oxide of Nitrogen (as NO _x)	IS: 11255 (P-7)	86.8	mg/Nm ³	-
4	Carbon Monoxide (as CO)	IS: 13270	<0.2	% V/V	1.0
5	Lead (as Pb)	USEPA (P-12)	<1.0	mg/Nm ³	10.0

Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

** End of Report **

For EKO PRO ENGINEERS PVT. LTD.

PURNIMA CHAUHAN
TECHNICAL MANAGER
(Authorised Signatory)



Contact : +91 - 9810243670

EKO PRO ENGINEERS PVT. LTD.

Environmental Consultants and Analytical Laboratory
(An ISO 9001:2015 Certified Company)

Office & Laboratory : 32/41, South Side of G T Road, UPSIDC Industrial Area, Ghaziabad - 201 009 (Distt. NCR) INDIA
Contact No. 9711159210, 9810243637, 9810243678 E-mail: email@ekopro.in, ekoproengineers@gmail.com, website: www.ekopro.in

TEST REPORT

Noise Monitoring

Test Report No. : EKO/227/140622

Issue Date : 18/06/2022

Issued To : OFFICER COMMANDING
52 RCC (GREF), c/o 56 APO
Batote, Distt. Ramban
J & K

Sample Description : Ambient Noise
Sample Drawn on : 13/06/2022
Sample Drawn by : EPEPL (Mr. Vimal Kumar)
Sample Received on : 14/06/2022
Sampling Location : Near Hot Mix Plant
Sampling Plan & Procedure : SOP-N/01
Analysis Duration : 14/06/2022 To 15/06/2022
Weather Condition : Normal
Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per "The Noise Pollution (Regulation & Control) Rules, 2000"
1	Leq	EKO/CHEM/SOP/S/N-01	71.2	dB (A)	75.0
2	L Max		73.5		
3	L Min		63.9		

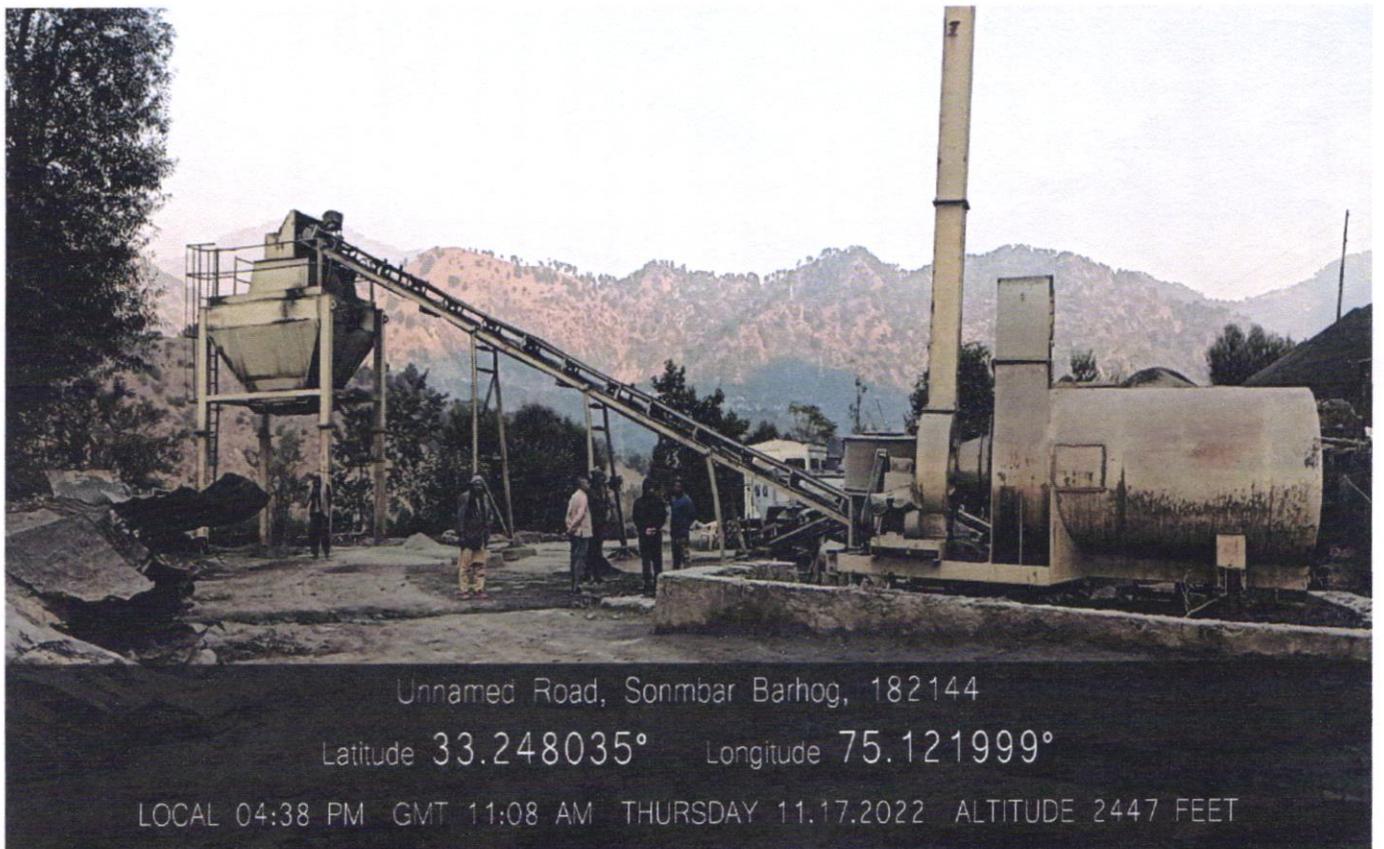
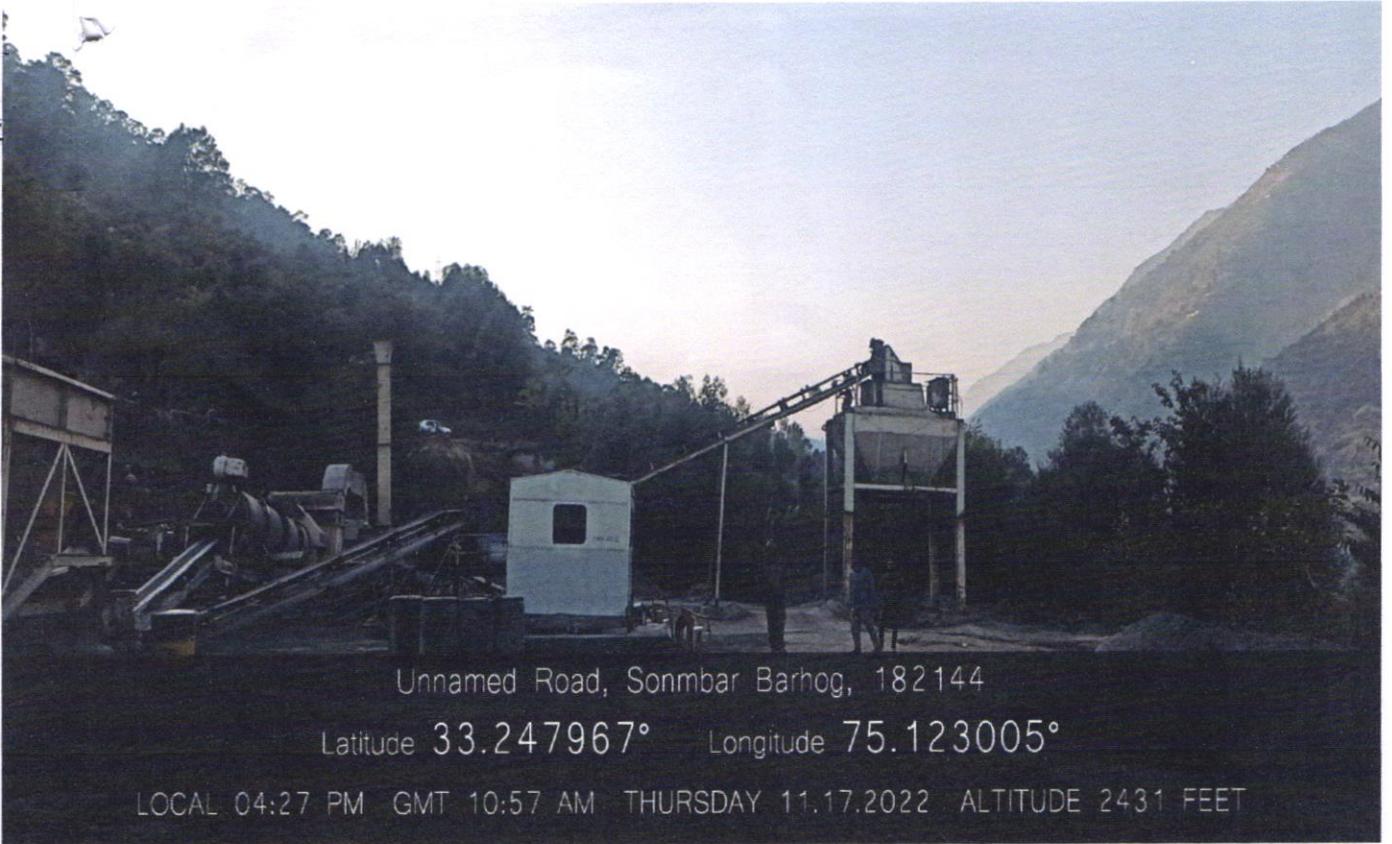
Notes :

- The results given above are related to the tested sample, as received & mentioned parameters.
The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- Responsibility of the Laboratory is limited to the invoiced amount only.

****End of Report****

For EKO PRO ENGINEERS PVT. LTD.


PURNIMA CHAUHAN
TECHNICAL MANAGER
(Authorised Signatory)





Unnamed Road, Sonmbar Barhog, 182144

Latitude 33.247857° Longitude 75.123713°

LOCAL 04:26 PM GMT 10:56 AM THURSDAY 11.17.2022 ALTITUDE 2972 FEET

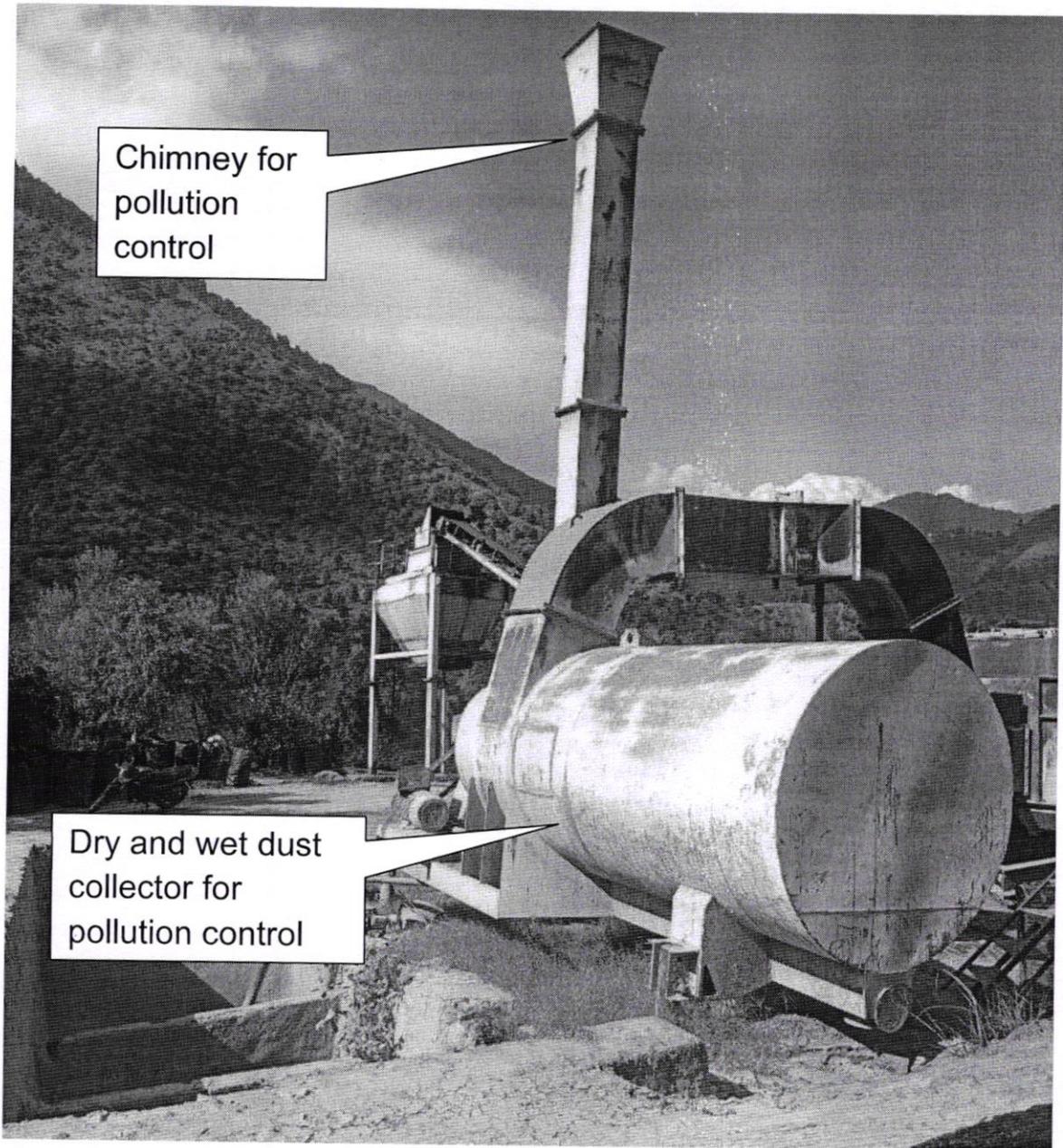


Ramban - Gool Rd, Harog, Sonmbar Barhog, 182144

Latitude 33.247935° Longitude 75.122030°

LOCAL 04:37 PM GMT 11:07 AM THURSDAY 11.17.2022 ALTITUDE 2446 FEET

HMP AT KM 24.800 ON RAMBAN-GUL ROAD



Chimney for
pollution
control

Dry and wet dust
collector for
pollution control

E-Mail

52 Road Constr Coy (GREF)
PIN-930052
C/o 56 APO

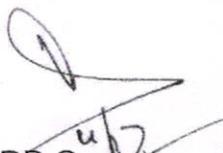
1009/QUAA/15/EI CC

16 Nov 2022

HQ 760 BRTF
PIN : 930 760
C/O 56 APO

APPLICATION NO 796/2022 UNDER THE PROVISIONS OF THE NATIONAL GREEN TRIBUNAL ACT 2010 FILED BY KUA VS UNION OF INDIA AND OTHERS BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH DELHI

1. Further to our letter No. 1009/QUAA/13/E1CC dated 14 Nov 2022.
2. Statement of case/reply to subject application filed by Smt Kua W/o late Kaka, resident of village : Sumber Harog Tehsil : Gool Distt : Ramban (J&K) is e-mailed herewith along with supporting documents for your further action please.


(RP Gupta)
AE (Civ)
2IC
For Officer Commanding

Encls : 08 sheets

Copy to :-

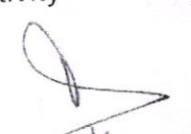
- District Pollution Officer (PCB) - A copy of above documents are enclosed for
Ramban (J&K) PIN-182144 your information please.
(through OIC Ramban)
- HQ CE (P) Beacon - for info please.
C/O 56 APO

STATEMENT OF CASE IN ORIGINAL APPLICATION NO 796/2022 TITLED KUA VS UOI AND ORS FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, DELHI

1. The subject application has been filed by the petitioner Smt Kua W/o Late Kaka resident of Village- Sumber Haroge, Teh- Gool, District: Ramban (J&K) against installation of hot mix plant by the department for the construction and widening of Ramban-Gool road.
2. In this connection, it is submitted that 52 RCC is mainly involved for various types of constructions/improvement/carrying out routine maintenance of roads (Jammu-Srinagar) highway since 1962. During the year 2011, the unit obtained proper permission for construction/widening on the Ramban-Gool road which is strategically important for Army and plays a vital role in movement of troops located in upper reaches and for upgradation of this road, this unit installed a Hot Mix Plant at Village Sumber, Tehsil & District :Ramban. The plant has been installed after obtaining necessary consent order from J&K Pollution Control Board under the consent No. SPCB/T/C/15/226-29 dated 06 Apr 2013 (**Annexure-I**). The consent to operate Hot Mixing Plant was granted for the period of one year and thereafter, renewal of consent is being obtained on yearly basis. The fresh consent/renewal order from J&K Pollution Control Board has been obtained /granted upto Jul 2023 vide their consent order No. PCC/digital/22062968647 of 2022 dated 06 Oct 2022.(**Annexure-II**). During last financial year i.e. 2021-22, plant runs for 36 days only for Govt works. During current financial year i.e. 2022-23 to till date plant runs for 17 days only. Balance works about 12.15 Km bituminous carpet to be carried out.
3. It is worth mentioning that establishment of hot mix plant is an important feature in construction of road. It is further submitted that the Hot Mix Plant is operated with upmost precautionary measure and no pollution has been noticed during running of HMP.
4. Since ^{5.} the hot mix plant has been installed with the permission of the competent authority and proper precautionary measures to avoid noise, dust and air pollution are being taken, the case filed by the Petitioner is deserved to be dismissed for want of merit and also being in service for the betterment and connectivity of Army and local population.)

Station : C/O 56 APO

Dated : 16 Nov 2022


(RP Gupta)

AE (Civ)

2 IC

For Officer Commanding

From : M/s GREF Hot Mix Plant, Harog (GRE92347)

Category : ORANGE

No : 2968647

Date : 16-07-2022 09:43

Sub : Application For - CTO / hotmixplants / reNew

Date Time: 19-07-2022 10:45

Note By: DO Ramban(jkpcb031)

Forwarded To: DO Ramban

Activity: Forward

Description

Activity: Return

Description: You are advised to go through the specific conditions of the consent issued and submit its compliances.

Activity: Forward

Activity: Application Re-Submitted

Note By: (Industry)

Date Time: 22-08-2022 10:16

Forwarded To: DO Ramban

Date Time: 23-08-2022 03:23

Note By: DO Ramban(jkpcb031)

Forwarded To: DO Ramban

Activity: Forward

Activity: Inspection

Description:

Description

Date Time: 30-08-2022 04:03

Note By: DO Ramban(jkpcb031)

Forwarded To: RDJ

Activity: Forward

Attached Letter: **Letter Attached By Officials**

Letter: [View Letter](#)

Activity: Inspection Closed [View Report](#)

Description:

The previous CTO(R) issued is valid upto July, 2022 and the U/h has now applied for its renewal and uploaded required document including photographs of APCDs and boundary wall. SMR for AAQ also uploaded and the parameters analysed are reported within limits. The U/h has deposited

Online fee amounting to Rs 3,200/- for a period of 01 year. The temporary Hot Mix Plant has been installed by GREF for widening/maintenance of existing 53 kms Ramban-Gool Road. The KMZ File is also attached. The case may be considered for grant of CTO (R) for a period of 01 year i.e upto July, 2023 for the road project specific work only with the condition that in case of any genuine complaint regarding generation of any kind of pollution, the GREF authorities have to immediately stop the operation. Submitted please.

Date Time: 01-09-2022 02:47

Note By: RDJ(jkpcb015)

Forwarded To: MS

Activity: Forward

Sir the u/h has applied for grant of CTO (R) of temporary Hot Mix Plant has been installed by GREF for widening/maintenance of existing 53 kms Ramban-Gool Road. The previous CTO(R) issued is valid up to July, 2022 and uploaded required document including photographs of APCDs and boundary wall. SMR for AAQ has results within limits. The U/h has deposited Online fee amounting to Rs 3,200/- for a period of 01 year. The KMZ File is also attached.

Description The case is submitted to be considered for grant of CTO (R) for one year with the conditions that u/h shall have an authorised source of water shall not discharge the waste water in to any water body. The unit holder shall abide by the terms and conditions consent granted and shall follow all the norms under environment laws. Specific condition proposed for the unit is that in case of any genuine complaint regarding generation of any kind of pollution, the GREF authorities have to immediately stop the operation.

Date Time: 05-09-2022 12:16

Note By: MS(jkpcc02)

Forwarded To: AEE G

Activity: Forward

Description PI Examine and put up

Date Time: 14-09-2022 01:25

Note By: AEE G(jkpcb036)

Forwarded To: MS

Activity: Forward

Description Previous CT O[R] was valid up to 7/ 2022.CTO[R] stands recommended By RD[J] for project specific activity by GREF. Consent fee paid up to 7/2023. Activity involves operation of hot mix plant. Site does not meet the siting criteria for establishment of stone crusher/hot mix plant for forest land and EI as per report on sch.ii. As per report Required PCDS

are installed. Photographs of PCDS are uploaded in enclosure at any other. Recommended for issuance of CTO[R] up to 7/2023 with conditions as per RD[J] recommendation and dismantle the hot mix plant after completion of project.

Date Time: 03-10-2022 12:26

Note By: MS(jkpsc02)

Forwarded To: Chairman

Activity: Forward

Description Madam, the case for CTO (R) of project specific Hot Mix Plant of GREF for widening/maintenance of existing 53 kms Ramban-Gool Road has been examined and recommended by RD(J) and AEE(G). Reportedly PCDS are in place. Hence the case of CTO (R) may be considered for approval with usual terms and conditions up to July 2023 and the unit shall be allowed to operate only during day time, the U/H shall have an authorised source of water and shall ensure that waste water is not discharged in to any water body and the U/H shall dismantle the Hot Mix Plant after completion of project, and in case of any receipt of public complaint the Hot Mix Plant shall be closed, please.

Date Time: 03-10-2022 12:02

Note By: Chairman(jkpsc01)

Forwarded To: MS

Activity: Forward

Description Approved as recommended.

Date Time: 03-10-2022 04:51

Note By: MS(jkpsc02)

Forwarded To: AEE G

Activity: Forward

Description Pl prepare and put up Schedule III as per approved terms and conditions.

Date Time: 05-10-2022 11:58

Note By: AEE G(jkpsc036)

Forwarded To: C1

Activity: Forward

Description Pl prepare and put up Schedule III as per approved terms and conditions.

Date Time: 07-10-2022 04:09

Note By: C1(jkpcb016)

Forwarded To: AEE G

Activity: Forward

Description consent order submitted for signature

Date Time: 10-10-2022 09:41

Note By: AEE G(jkpcb036)

Forwarded To: C1

Activity: Forward

Description upload if signed

Date Time: 11-10-2022 01:27

Note By: C1(jkpcb016)

Forwarded To: AEE G

Activity: Forward

Attached Letter: **Letter Attached By Officials**
[View Letter](#)

Description consent uploaded

Date Time: 11-10-2022 02:22

Note By: AEE G(jkpcb036)

Forwarded To: C1

Activity: Forward

Activity: Close after Approval

Description:

Description



**J&K POLLUTION CONTROL COMMITTEE JAMMU
SCHEDULE-II**

Format For Report On Processing of Application For Grant/Renewal Of Consent For Stone
Crushers/Hot mix plants

- | | |
|---|---|
| 1. Name of the unit | GRAF Hot Mix Plant, Harog, 52 RCC GRAF C/O 56
APO Batote |
| 2. Capital Investment | 2800000.0 |
| 3. Capital Investment Verified From | Previous consent |
| 4. Year of Commissioning of the unit | 2013 |
| 5. (a) Type of Consent | CTO |
| (b) Category of unit as per general
classification approved by the
Committee | ORANGE |
| (c) Classification of the unit | Small |
| 6. Product manufactured qty:
Indicate Consented Quantity TPD/TPM | Bitumen Concrete-(Hot Mix Plant)- 60 TPH |
| 7. Location | |
| | Distance of proposed site from following features(as per sitting criteria) |
| (a) National Highway/State Highway | More than 10 Km |
| (b) Distt/Other/Road | 15 m approx. |
| (c) Municipal Limits | 15 m approx. |
| (d) Distt. Headquarters | 15 m approx. |
| (e) Residential Area/Abadi | |
| (f) Tourist Complex/Resort | More than 01 Km |
| (g) Forest Land | Approx. 0.8 km. |
| (h) Controlled Area | Waived Off |
| (i) Approved water supply of 20 KL | More than 01 Km |
| (j) Hospital/Nursing Home/Health Centre | More than 02 Kms |
| (k) Notified Bird Sancturay/National
Park/Wildlife Area | More than 1.0 km |
| (l) Agricultural Land/Orchard except
Dry/Banjar Kadeem | Waived off |
| (m) Nearest Educational Institution or
other similar Institution | Approx. 0.5 Km |
| 8. (a) Proposed /Installed PCDS | |
| (i) Green Belt proposed | Exists along periphery |
| (ii) Water Sprinkling System | wet scrubber and settling tank installed |
| (iii) Jacketing/Enclosures at different
sections viz crushing point at Screens
points etc | N/a |
| (iv) Wind breaking wall | CGI/Tin sheet boundary wall in approx. 150 ft length
along Road. |
| (v) Metalling of roads | Mettled |

(b) Total proposed cost for installing the PCDs

9. Remarks:

- (a) Adequacy of Pollution Control System Installed/Proposed wet scrubber and settling tank installed
- (b) SPM level(within prescribed standard or not) SMR for AAQ is within limits
- (c) Impact on receiving environment water and air and comments hereof NO
- (d) Have any complaints been received if so, details thereof and comments NO
- (e) Area under plantation and No. of trees planted Exists along periphery few new saplings also planted.
- (f) Other information Location: Lat-33.247909, Long-75.122393

Whether Consent may be Granted :	Yes
If yes, Validity period of Consent and conditions if any,applicable	July, 2023
Officer Recommendation	The previous CTO(R) issued is valid upto July, 2022 and the U/h has now applied for its renewal and uploaded required document including photographs of APCDs and boundary wall. SMR for AAQ also uploaded and the parameters analysed are reported within limits. The U/h has deposited Online fee amounting to Rs 3,200/- for a period of 01 year. The temporary Hot Mix Plant has been installed by GREF for widening/maintenance of existing 53 kms Ramban-Gool Road. The KMZ File is also attached. The case may be considered for grant of CTO (R) for a period of 01 year i.e upto July, 2023 for the road project specific work only with the condition that in case of any genuine complaint regarding generation of any kind of pollution, the GREF authorities have to immediately stop the operation.

Details of the Consent Fee Paid:

Type of Consent:- CTO

For the Year		Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
From	To					

Officers Remarks

Name and Designation

The previous CTO(R) issued is valid upto July, 2022 and the U/h has now applied for its renewal and uploaded required document including photographs of APCDs and boundary wall. SMR for AAQ also uploaded and the parameters analysed are reported within limits. The U/h has deposited Online fee amounting to Rs 3,200/- for a period of 01 year. The temporary Hot Mix Plant has been installed by GREF for widening/maintenance of existing 53 kms Ramban-Gool Road. The KMZ File is also attached. The case may be considered for grant of CTO (R) for a period of 01 year i.e upto July, 2023 for the road project specific work only with the condition that in case of any genuine complaint regarding generation of any kind of pollution, the GREF authorities have to immediately stop the operation.

Sanjay Rathore (JEE)

Sch-III



J&K POLLUTION CONTROL COMMITTEE Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/22062968647 of 2022

Date:- 06/10/2022

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Mukul Vashisht

**M/s GREF Hot Mix Plant , Harog
52 RCC GREF C/o 56 APO Batote**

Ramban (registered with DIC registration No. nil dt: 22-11-18)

for a period upto **July 2023** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
- The consent granted is valid for the manufacturing of the products / by-products having consented quantity as mentioned below with capital investment of Rs. 28 lacs.

S No.	Products/By-Products Name	Maximum Quantity	Unit
01	Bitumen Concrete	60	Tonnes/Hour.

The emissions or discharge of environmental pollutants from the hot mix plant shall not exceed the relevant parameters and standards specified under respective schedules of the environment (protection) Act 1986.

- Compliance under Water Act:**
 - Sewage Effluent :** The project proponent to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. Water consumption & disposal

- The daily quantity of sewage effluent from the unit shall not exceed from 0.3 KLD.
 - The daily quantity of water consumption shall not exceed 05 KLD.
 - Waste water generated from the unit shall be disposed through soakage pit and septic tank.
- c. The project proponent shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100



The industry can apply for Renewal/Expansion of Consent on the site www.jkocmms.nic.in directly

B

4

PN

4. Compliance under Air Act:

- a. The project proponent shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The project proponent has to operate stack (s) of the following specification:

S.No	Stack attached to	Fuel	Qty. (Lts.)
1	Hot Mix Plant	HSD	

The project proponent has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	Dust Containment bags , Water sprinkling system , Wet Scrubber Gravity dust settling chamber , Pollution control devices as applicable under Environment Protection Act 1986.

5. The project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The project proponent shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The project proponent shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the unit .

8. The project proponent shall comply with the additional conditions as specified below :-

- The Consent is valid for the **Operation of unit only**. The project proponent can only manufacture products, at the rate of production as mentioned in consent order.
- The project proponent has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Noise Pollution Control to achieve the desired standards notified in EP Act.
- Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.
- The project proponent shall be liable to pay compensation in case any damage is caused to the environment.
- The project proponent shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- The unit shall be under surveillance monitoring of J & K Pollution Control Committee.
- The project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.



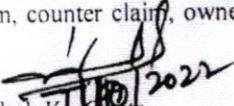
viii. The project proponent shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.

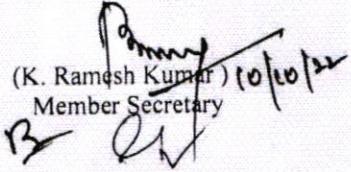
ix. **Specific conditions :**

1. The project proponent has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
2. The unit must be operated only during day hours i.e. from **8.00 am to 6.00 pm**.
3. The project proponent shall have an authorized source of water and shall ensure that waste water is not discharged in to any water body . Necessary no objection certificate with regard to extraction of ground water shall be obtained from concerned Chief Engineer , Jal Shakti Department.
4. This consent is issued subject to the condition that the project proponent shall submit analysis report of emissions emitted from the unit on every six months basis. Being project specific the project proponent shall dismantle the Hot mix plant after completion of project work.
5. In case of any receipt of public complaint the Hot Mix Plant shall be closed.

x. The project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.

xi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


Ashok K. Gupta
Asstt Env. Engineer


(K. Ramesh Kumar)
Member Secretary

Copy to the :

1. Regional Director PCC Jammu_ for information and ensure the implementation of conditions as above.
2. General Manager DIC Ramban for information.
3. D.O PCC Ramban with the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K PCC for the information of Chairman.
5. M/s GREF Hot Mix Plant Harog Batote Ramban for information.
6. Office file

The unit holder may download the list of standards from website jkpcb.nic.in and jkocmms.nic.in and be compliance under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document of JKPCB/JKOCMMS by JKSPCB



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly